

GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3334**  
ANSWERED ON 16.12.2024

**Cheating in NIOS Examination**

†3334. Smt. Geniben Nagaji Thakor:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government has taken/proposes to take any steps to prevent cheating in the board examinations of the National Institute of Open Schooling (NIOS);
- (b) if so, the details thereof;
- (c) the number of such incidents came into light across the country; and
- (d) the action taken by the Government in this regard?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(SHRI JAYANT CHAUDHARY)

(a) to (d) : In order to maintain the sanctity of the examinations National Institute of Open Schooling (NIOS) takes the following precautionary measures:

- (i) Online applications are invited from schools to act as the Examination centre for NIOS public examinations. The online portal is kept open for a period of one month. Wide publicity is done by NIOS regional centres and NIOS Headquarters (through newspapers, advertisements in print, digital, social media) for inviting schools/ colleges to apply online to act as examination centre of NIOS. On request of NIOS, institutions such as KVS, NVS & CBSE issue circulars/ orders to its regional offices in states directing their schools to apply to act as the Examination centre for NIOS public examinations.
- (ii) Examination Centre Fixation Committee at Regional Centre recommends district wise names of schools/ colleges from the schools/ colleges registered online, to be fixed as Examination Centre which is thereafter approved by the Director (Evaluation), NIOS. Efforts are made to identify schools/ institutions of repute as an examination centre.
- (iii) The priority is given in the order of Central Government Schools/ Institutions, State Government Schools/ Institutions, CBSE affiliated schools of repute and

other schools/ institutions. The Guidelines for Fixation of Examination Centres criteria of NIOS examinations have been amended to this effect in the examination Bye-laws Governing Examinations and Certification 2012.

- (iv) The Centre Superintendents of the designated examination centres are regularly oriented, briefed regarding the smooth conduct of examinations and ensures that the Guidelines for Centre Superintendents for Theory Examinations are followed in the letter and spirit.
- (v) NIOS requests all Chief Secretaries, DMs & SPs for their support in the smooth conduct of examinations. The State/ District administration appoints flying squads and monitors the smooth conduct of examinations.
- (vi) NIOS also appoints Observers and flying squads and monitors the smooth conduct of the examinations.
- (vii) Examination centres on which complaints are received are subjected for special evaluation, instance of copying and mass copying are identified and suitable penalties are imposed by the Unfair Means Committee as per the Bye-laws Governing Examination and Certification 2012 of NIOS. The Bye-laws Governing Examination and Certification 2012 of NIOS have been amended to permanently debar the erring Institutions/ Schools from becoming the examinations centres of NIOS.

The statistics of three years of the Unfair Means (UFM) cases are given below:

<b>Examination Year</b>	<b>April Examination</b>	<b>October Examination</b>
2022	7138	9051
2023	17196	1479
2024	929	Result not declared

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